

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 22929 of 2014

(Arising out of Order-in-Appeal No. COC-CUSTOM-000-APP-080-14-15
dated 20.05.2014 passed by the Commissioner of Customs(Appeals),
Cochin)

Hassan Abdul Aziz Shaikh

Tatmabai Zinda Wali Chawl,
2nd Floor, Room No.10,
Guraish Nagar, Kurla,
Mumbai,
Maharashtra - 70.

Appellant(s)

VERSUS

**Commissioner of
Customs(Appeals),**

Customs House,
Cochin.

Respondent(s)

APPEARANCE:

None for the Appellant

Shri Maneesh Akhouary, Asst. Commissioner (AR), for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20475 /2024

DATE OF HEARING: 11.06.2024

DATE OF DECISION: 11.06.2024

PER : D.M. MISRA

None present for the appellant, despite notice. The matter
has been listed on several occasions i.e. on 17.01.2024,
20.03.2024, 01.05.2024 and today i.e. 11.06.2024. It seems

that the appellant is not serious in prosecuting the appeal before this forum. Accordingly, appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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